

Central Administrative Tribunal, Principal Bench Original Application No.935 of 2003

New Delhi, this the 9th day of April, 2003

Hon'ble Mr. Justice V. S. Aggarwal, Chairman Hon'ble Mr. S. K. Malhotra, Member (A)

Tushar Kanti Manna, S/o Shri Sudhir Chandra Manna R/o House No.WB-106A (3rd Floor) Ganesh Nagar-II Delhi-92

.... Applicant

(By Advocate: Shri S.K. Sinha)

Versus

- Lt. Governor Government of NCT Delhi
- 2. Directorate of Training and Technical Education, Through its Principal Secretary (TTE) Government of National Capital Territory of Delhi, Muni Maya Ram Marg, Pitampura, Delhi-88.
- 3. Directorate of Vigilance, Through its Additional Secretary(Vigilance) Government of NCT, Delhi 4th Level, C-Wing, Delhi Sachivalaya, I.P.Estate, New Delhi Respondents

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that without prejudice to his rights to take all the legal and factual pleas available to the applicant in answer to the notice served, he does not press the present application.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

(S.K. Malhotra)
Member(A)

(V.S. Aggarwal) Chairman

/dkm/